

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 246649/2026 IN CrI.A. No. 1086/2021 IS LISTED UNDER THIS ITEM]

(IA No. 246649/2026 - MODIFICATION OF COURT ORDER)

Date : 20-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) : Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Mr. Vignesh Singh, Adv.

For Respondent(s) : Mrs. Pragya Baghel, AOR
Ms. Shrika Gautam, Adv.

Ms. Tulika Mukherjee, AOR
Mr. Ajay Prajapati, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Upon hearing the counsel, the Court made the following
O R D E R

I.A. No. 246649/2026

1. The learned Senior Counsel appearing for the applicant seeks temporary relaxation of the condition imposed by this Court vide order dated 08.09.2022, while granting bail to the applicant. Relevant portion is reproduced as under:

"Additionally, we would like to impose a further condition that the appellant shall not visit the District in which the occurrence has taken place."

2. It is not in dispute that the mother of the appellant has passed away.

3. In such view of the matter, the aforesaid condition stands temporarily relaxed and the appellant is permitted to visit his village between 21.08.2026 and 27.08.2026.

4. Accordingly, the Interlocutory Application stands disposed of.

(SHUBHAM SONI)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR